GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.1319

TO BE ANSWERED ON FRIDAY THE 9TH FEBRUARY, 2018 MAGHA 20, 1939 (SAKA)

EARNINGS THROUGH TAXES ON PETROLEUM AND NATURAL GAS PRODUCTS 1319. SHRI HARISH MEENA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has earned six thousand crores through various taxes on petroleum/natural gas products during the last three years
- (b) if so, the details thereof;
- (c) whether the Government have utilized these funds on various social causes and other important security development issues during the last three years; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA)

(a) & (b) : Gross revenue collection from crude petroleum oil, petroleum/natural gas products under Indirect Taxes for F.Y. 2014-15, 2015-16, 2016-17 and 2017-18 (April-December) is shown in the table given below:

Under head	2014-15 (in crores)	2015-16 (in crores)	2016-17 (in crores)	2017-18 (April-December) (in crores)
Central Excise Duty	105653	185958	253254	201592
Customs Duty	12572	15202	21290	19865
Total	118225	201160	274544	221457

(c) & (d): Collection from the Additional Excise Duty (Road Cess) accruing to Central Road Fund (CRF) were utilized towards construction/ maintenance of National Highways, investments in National Highways Authority of India, Pradhan Mantri Gram SadakYojana and construction of New Railway Lines, Railway Safety Works, Gauge Works, electrification etc.
